

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 2449 of 2011

[Arising out of Order-in-Appeal No. 159/2011-CE dated 18.05.2011 passed by the Commissioner of Central Excise (Appeals-I), Bangalore]

DM Cements Pvt Ltd

.....Appellant

SY No. 56/4, Granthapura,
Srirampura Hobli, Hosadurga Taluk,
Chitradurga Dist, A.P.

VERSUS

**Commissioner of C.E., S.T. &
Customs, Bangalore-IV**

.....Respondent

Central Revenue Building,
Queen's Road, PB No. 5400,
Bangalore 560001

APPEARANCE:

Present for the Appellant: None

Present for the Respondent: Sh. K. Vishwanath, A.R.

CORAM:

HON'BLE Dr. D. M. MISRA, MEMBER (JUDICIAL)

HON'BLE Mrs. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER NO. 21393/2023

DATE OF HEARING: 15.12.2023

DATE OF DECISION: 15.12.2023

PER D. M. MISRA

None present for the appellant. Notice was sent to the appellant's address, but returned as undelivered by the postal authority with the remark of "Addressee's door locked, 7 days enquiry, return to sender". It is seen from the records that the

matter has been adjourned on previous occasion also. On all the occasions, none appeared for the appellant nor any request for adjournment has been made. It seems that the appellant is not serious in prosecuting their appeal. Consequently, the appeal is dismissed for non-prosecution.

(Dictated and pronounced in the open court)

(D. M. MISRA)
MEMBER (JUDICIAL)

(R. BHAGYA DEVI)
MEMBER (TECHNICAL)

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